

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 682/MP/2025

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL)

Respondent : Tata Power Green Energy Limited & Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PBTSL
Ms. Pallavi Saigal, Advocate, PBTSL
Shri Prashant Kumar, PBTSL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking condonation of time overrun & consequential extension of the Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events, which affected the implementation of the Petitioner's Project. The learned counsel further circulated his notes of arguments and concluded his submissions on the aforesaid Change in Law events, namely: (a) increase in the acquisition price by the BPC; and (b) revision of NPV rates in lieu of diversion of forest land; as well as the Force Majeure events, namely: (a) Covid-19; (b) delay in land acquisition; and (c) approval of the forest clearance proposal, along with the issues relating to extension of the TSA period, carrying cost, IDC and IEDC.

2. None was present on behalf of the Respondents, despite notice.
3. Considering the submissions of the learned counsel for the Petitioner, the Commission observed that despite multiple opportunities, none of the Respondents has filed a reply to the Petition nor has any entered an appearance. Accordingly, while closing the oral hearing, the Commission deemed it appropriate to permit all the Respondents to file their written submissions/note of arguments, if any, within



two weeks with a copy to the Petitioner, who may file its written submissions/note of arguments, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)